

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00392/2018**

**Dated Friday the 27<sup>th</sup> day of April Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

Mrs. M. Usharani  
334-B, Murugan Kovil Theru  
Railway Colony  
Aarasaradi  
Madurai District – 16. ....Applicant

By Advocate M/s. S. Suresh Kumar Isaac Paul

Vs

1. Union of India rep.  
The General Manager  
Southern Railway  
Chennai 600 003.
2. The Divisional Personnel Officer  
DPO Office  
Southern Railway  
Madurai Division  
Madurai.
3. Smt. Gandhimathi  
No. L/3/14 TNHB Colony  
Sector – 4 Railar Nagar  
Koodal Nagar, Madurai – 18. ....Respondents

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

No representation for the applicant. It is seen that the applicant was unrepresented on 23.04.2018 also. When the matter came up for admission twice before, CFA either sought adjournment to produce the relevant record or sent his proxy counsel. Hence it appears that the applicant is not interested in prosecuting the case. OA is dismissed.

**(R. Ramanujam)  
Member(A)  
27.04.2018**

AS